



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs.  
(Power Section) Civil Secretariat,  
Jammu/Srinagar.

Notification  
Jammu, the 10<sup>th</sup> of January, 2018

**SRO 09** .- In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Pawan Kumar, (KAS) Additional Deputy Commissioner, Doda to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within the territorial jurisdiction of District Doda.

The Government further in exercise of the powers conferred by sub-section (2) of section 10 of the said Code appoint the aforesaid Executive Magistrate as Additional District Magistrate within his territorial jurisdiction of District Doda and shall have all the powers of District Magistrate under the said Code.

By order of the Government of Jammu and Kashmir.

Sd/-  
( Abdul Majid Bhat )  
Secretary to Government.

NO: LD (P) 94/5-Doda

Dated: 10 -01-2018.

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Doda. This is with reference to his letter No. 1154-55/DM/Doda dated 28-12-2017.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. SRO Section, Department of L, J& PA (w.7.s.c).

Shafiq Hussain Mircha  
Assistant Legal Remembrancer.

10.01.2018